

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29153/2019

(Arising out of impugned final judgment and order dated 15-05-2019 in CM No. 3065/2019 passed by the High Court Of Jammu & Kashmir And Ladakh At Srinagar)

KUNZES DOLMA & ANR. Petitioner(s)

VERSUS

MEHRAJ UD DIN KUMAR & ORS. Respondent(s)

(IA No. 164389/2021 - VACATING STAY)

Date : 20-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. G.M. Kawoosa, Adv.
Ms. Taruna Ardhendumauli Prasad, AOR

For Respondent(s) Ms. Sanjana Saddy, Adv.
Mr. Shakeel Sarwar Wani, Adv.
Mr. Sanyat Lodha, AOR
Ms. Harshita Singhal, Adv.

Mr. Yashraj Singh Deora, AOR
Mr. Shakeel Sarwar Wani, Adv.
Mr. Siddhant Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The special leave petition is dismissed. Pending application(s), if any, shall stand disposed of.

However, we direct that as per the directions of the High Court, arrears shall be cleared within a period of eight weeks from today. In so far as the monthly payment is concerned, the same shall be paid from the month of May, 2022, regularly without break.

(Geeta Ahuja)
Court Master

(Nidhi Bhardwaj)
Branch Officer